

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 4044
TO BE ANSWERED ON 24.03.2023

NIRBHAYA FUND

4044. MS. RAMYA HARIDAS:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Nirbhaya fund remains underutilised and underfunded, if so, the details thereof;
- (b) the percentage of Nirbhaya fund that reaches directly to the beneficiaries;
- (c) the details of the funds allocated and utilised for 181 women helpline, One Stop Centre/Sakhi Centres, Swadhar Greh (Shelter Homes) and Fast Track Special Courts;
- (d) the number of operational One Stop Centres and Swadhar Greh, State-wise; and
- (e) new measures being taken by Government to ensure that a greater percentage of funds reach directly to the survivors?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : Government of India has set up a dedicated fund namely “Nirbhaya Fund” in 2013 for implementation of initiatives aimed at enhancing the safety and security for women in the country.

The Nirbhaya fund does not remain underutilised and underfunded, as an amount of Rs. 6712.85 crore has been provided under the Nirbhaya Fund upto the current financial year 2022-23, against which a total number of 38 projects with total project cost of Rs. 9228.50 crore has been appraised for funding from Nirbhaya Fund and a total of Rs. 4740.62 crore has been released for these projects by the concerned Ministries / State Governments.

However, the projects/ schemes under Nirbhaya Fund are demand driven and the projects/ schemes appraised by Empowered Committee (EC) under Framework for Nirbhaya Fund are having staggered implementation schedule. While some of the appraised projects are directly implemented by Central Ministries/ Departments, majority of the projects are implemented through State Governments/ Union Territory Administrations in which Central Government releases the funds to States/ UTs as per prescribed fund-sharing pattern of respective projects/ schemes. Thereafter, implementation on ground is done by the States/ UTs in the given timelines. Further, there are schemes, which require recurring expenditure for providing services, in respect of which, further funds are released upon receipt of Utilisation Certificates

(UCs) and Statement of Expenditure (SoE) from the Implementing Agency/ authority. The UCs are required to be submitted within twelve months of the closure of financial year, in which grant was released. Hence, it is possible that more funds have been actually utilised, but Utilisation Certificates (UCs) and Statement of Expenditure (SoE), as required, as per provisions of General Financial Rules (GFR) have not been submitted by the concerned States/ Implementing Agencies (IAs). Government of India follows up regularly with the States/IA's to submit UCs and SoEs. Various other factors such as time taken in getting required approvals from competent authorities, procedure to be followed for award of contract etc., also affected implementation of schemes/ projects.

(b) : The projects / schemes under Nirbhaya Fund are not meant for direct cash benefits to beneficiaries. However, under one of the projects under Nirbhaya Fund, Ministry of Home Affairs has released a onetime grant of Rs. 200 crores to States/ UTs to support and supplement the Victim Compensation schemes in respective States/ UTs. under this project, over 2000 victims have been benefited.

(c): The details of the funds allocated/ released and reported as utilized for Women Helpline, One Stop Centres, Swadhar Greh (Shelter Homes), Fast Track Special Courts (FTSCs) are as under :

(Rs. in Crore)

Sl. No.	Schemes	Released	Utilized
1	Women Helpline	80.17	54.01
2	One Stop Centre/ Sakhi Centres	735.43	327.51
3	Swadhar Greh (Shelter Homes)	66.77	43.37
4	Fast Track Special Courts (As on December, 2022)	621.48	280.81

(d): The State / UT-wise number of operational One Stop Centres and Swadhar Greh are at Annexure.

(e): The Empowered Committee constituted under the framework of Nirbhaya Fund reviews the status of implementation of projects, and expenditure on approved projects, from time to time, in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, the concerned Ministries / Departments /Implementing Agencies also monitor the progress of implementation at their levels.

Annexure

Annexure referred to in reply to part (d) of Lok Sabha Un-starred Question No. 4044 for answer on 24.03.2023 regarding 'Nirbhaya Fund'

The State / UT-wise number of operational One Stop Centres and Swadhar Greh

Sl. No.	State/ UTs	Operational Status	
		One Stop Centres	Swadhar Greh
1	A&N Islands	3	1
2	Andhra Pradesh	13	21
3	Arunachal Pradesh	24	1
4	Assam	34	17
5	Bihar	38	-
6	Chandigarh	1	1
7	Chattishgarh	27	2
8	DNHDD	3	-
9	Delhi	11	2
10	Goa	2	2
11	Gujarat	35	6
12	Haryana	22	-
13	Himachal Pradesh	12	1
14	Jammu and Kashmir	20	2
15	Jharkhand	24	5
16	Karnataka	30	51
17	Kerala	14	7
18	Ladakh-UT	2	-
19	Lakshdweep	1	-
20	Madhya Pradesh	52	15
21	Maharashtra	37	10
22	Manipur	16	23
23	Meghalaya	11	2
24	Mizoram	8	11
25	Nagaland	11	2
26	Odisha	30	52
27	Puducherry	4	-
28	Punjab	22	2
29	Rajasthan	33	8
30	Sikkim	4	1
31	Tamil Nadu	38	35
32	Telangana	33	18
33	Tripura	8	3
34	Uttar Pradesh	75	13
35	Uttrakhand	13	-
36	West Bengal	22	33
	Total	733	347
